

CCPA 101/2013
OA 28/2006

Dated: 03.09.2015

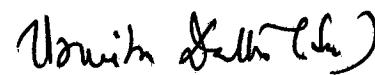
None for the parties.

The instant contempt petition has been filed praying for compliance of order dated 19.09.2012 passed in OA 28/2006 whereby the following directions were given:-

"In the facts and circumstances of the case, it is considered that the OA with its Annexures be treated as representation of the applicant for examination and passing orders thereon, preferably within a period of four months from the date of receipt/production of copy of this order. The applicant is directed to furnish copy of this OA with its Annexures to the concerned respondent within 15 days of the receipt of copy of this order."

However, Registry has put one compliance order dated 31.05.2013 by way of which they have passed a reasoned and speaking order. Since, substantial compliance has already been, CCPA is dropped. Notices are discharged.

(A.K. Upadhyay)/M(A)
Bp


[Urmita Datta (Sen)]/M(J)